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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 7631/2023& CRL.M.A. 28441/2023, 4466-67/2024

**MANOJ TYAGI** 

....Petitioner

Through: Dr. Farrukh Khan, Mr. Tariq Ahmed

and Mr. Aditya Tyagi, Advocates.

versus

THE STATE OF NCT OF DELHI AND ORS. .....Respondents

Through: Mr. Sanjeev Sabharwal, APP for the

State with SI Ankur Sharma, P.S. B.K.

Road.

Ms. Bhavna Sharma, Advocate for R-

2 (through vc).

Mr. Hemant Shah, Mr. Akshay Rana, Mr. Prashant Kumar Vashishtha and Mr. Saurabh Pal, Advocates for

Respondent No. 4.

## CORAM: HON'BLE MR. JUSTICE AMIT SHARMA

ORDER 11.02.2025

**%** 

- 1. This hearing has been done through hybrid mode.
- 2. Learned counsel appearing on behalf of respondent no. 2 submits that the main counsel, who has to argue the present petition, is unavailable today on account of hospitalisation.
- 3. It is further noted that the reply filed on behalf of respondent no. 2 is lying under objection. Let the same be placed on record before the next date of hearing.





- 4. List on 28.07.2025.
- 5. Interim order(s) to continue.

AMIT SHARMA, J

FEBRUARY 11, 2025/bsr/Pc

Click here to check corrigendum, if any